

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6218  
ANSWERED ON:12.04.2017  
Irregularities in Appointment  
Verma Shri Rajesh

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government has received complaints of irregularities in the appointments made in the legal cell of the Delhi Development Authority (DDA);
- (b) if so, whether the Union Government has conducted any investigation in the matter; and
- (c) if so, the names of the officials found guilty and the action taken against them along with the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT  
(RAO INDERJIT SINGH)

(a) Delhi Development Authority (DDA) has informed that a complaint alleging irregularities in the appointment of Additional Chief Legal Advisor (ACLA) in the Legal Cell was received. DDA has further informed that the post of ACLA was created with due approval of Ministry of Finance (Department of Expenditure) and filled up as per the provisions contained in the Recruitment Regulations of the post. The complainant was accordingly informed by DDA.

(b) & (c) : Do not arise.

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